- 7. Automatic fire detection and alarm system | manually operated | electrical fire alarm system.
 - 8. Public Address system.
 - 9. Illuminated 'exit, way' making signs.
 - 10. Fire lift with fire-man switch.
- 11. Alternative sourc_e of electric _Bupply.
- 12. Wet riser and down come system.

Implementation of IRDP through Central Agencies

- 1764. SHRI CHITTA BASU; Will the Minister of AGRICULTURE be pleased to state:
- (a) whether Government propose to implement rural development projects through its own agencie, instead of the State Governments;
 - (b) if so, the reasons therefor; and
- (c) what ar_e the details of the projects undertaken by the Council lor advancement of People's Action
- and Rural Technology (CAPART) *i* and progress made so far state-wise?
- '- THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANAR-DHAN POOJARI): (a) and (b) The programmes relating to Rural Development are being implemented mainly through the State Governments. However, a certain portion of allotment is routed through CAP-ART for implementing the program, mes through voluntary agencies.
- (c) CAPART is only a funding and monitoring agency and does not undertake execution of projects of its own. So far CAPART ha^ funded 863 projects to various voluntary , organisations from its inception, i.e., . the 1st September, 1986 and the same «re in different stages of implementation .

Implementation of Central Labour Laws in Jammu and Kashmir

1765. SHRI DHARAM CHANDER PR ASH ANT; Will the Minister <rf LABOUR be pleased to state:

- (a) whether it is a fa_ct that variou_g central labour laws are applicable to $Jamm_u$ and Kashmir;
- (b) whether it is also a fact that these lawij are not being implement ed in that State thus resulting in various problems to the labourers working in the factories, both private and public sector, in that State; and
- (c), whether some trade unions, like the INTUC, have urged the Government of India tq press upon the State Government to implement the Central labour laws for the bene. fit of labour class?

THE MINISTER, OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER); (la) Yea, Sir.

(b) and (c) The State Govt, ia the appropriate authority for the enforcement of labour laws in respect of factories in the private and public sector units. No complaint has been received in the Ministry of Labour about the non-implementation ^ labour laws in this respect. Besides^ no representation from any trade union has, been received in the recent past in thi_O regard.

Removal of Middlemen in Vegetable and Fruit Trade

1766. DR. G. VLJAYA MOHAN REDDY: Will the Minister of AGRI CULTURE be pleased to state whe ther Government propose to take any action to remove middlemen in the vegetable and fruit trade in Delhi in order to ensure the supply of vege tables and fruite, at reasonable prices?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANAR-DHAN POOJARI): No, Sir.